

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.194/97

Wednesday, this the 5th day of February, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

S Sahadevan,
Cable Splicer,
Department of Telecom,
Office of the Sub Divisional Engineer
East-I, Thiruvananthapuram-10. - Applicant

By Advocate Mrs Pearly Mathew

Vs

1. Sub Divisional Engineer,
Telephones,
Thiruvananthapuram-10.

2. General Manager,
Telephone District,
Thiruvananthapuram.

3. Director General,
Telecom Department,
New Delhi.

4. Chief General Manager,
Telecom Department,
Kerala Circle,
Trivandrum. - Respondents

By Advocate Mr Mathews J Nedumpara, Additional Central
Government Standing Counsel

The application having been heard on 5.2.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who is a Cable Splicer in the scale of
Rs.975/1540 states that he has completed 14 years of service
as a Cable Splicer, and that as a Scheduled Tribe candidate

he was eligible to get a promotion under the One Time Bound Promotion scheme on completion of ten years. He made a representation in this regard A-2 but by A-3 dated 9.1.97 he was intimated that his case cannot be considered for promotion under the One Time Bound Promotion scheme "as there exists no Scheduled Tribe backlog vacancy in the cadre of Cable Splicer." Applicant submits that there is no need for any vacancy to exist in terms of the One Time Bound Promotion scheme for promotion.

2. Learned counsel for respondents submits that if the applicant makes a detailed representation to the 4th respondent- Chief Post Master General, it will be considered and a detailed order passed. Applicant may submit a detailed representation to the 4th respondent within 15 days setting out the rules under which he is claiming the promotion and if such a representation is received, the 4th respondent will consider it and pass appropriate speaking orders within two months. In order to enable him to do so, we quash A.3.

3. Application is disposed of as aforesaid. No costs.

Dated, the 5th February, 1997.



AM SIVADAS
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

1. Annexure A2 : True copy of the representation dated 1.11.96 submitted by the applicant to the 2nd respondent.
2. Annexure A3: True copy of Letter No.AE 10/Est I/96-97/55 dated 9.1.97 submitted by the 1st respondent to the applicant.

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